PROCESSING STATUS OF DRAFT SCHEME as on 18-Dec-20

I. Comments/NOC/Complaints report awaited from stock exchanges

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		
			Received by SEBI	Issued by SEBI	Processing status
1	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	21-Sep-20		Complaints report and NOC awaited from exchange
2	Scheme of Amalgamation between Zuari Global Limited and Gobind Sugar Mills Limited	25-Sep-20	11-Dec-20	18-Dec-20	Comments sought from exchange(s)
3	Draft Composite Scheme of Arrangement between Future Group Companies and Reliance Group Companies	23-Oct-20	09-Dec-20	04-Dec-20	Comments sought from exchanges
4	Draft Composite Scheme of Amalgamation amongst Gateway Distriparks Limited and Gateway East India Private Limited and Gateway Rail Freight Limited and Their Respective Shareholders	29-Oct-20		18-Dec-20	Comments sought from exchange
5	Draft scheme of Arrangment between Amrapali Industries Limited and Amrapali Asset Reconstruction Company Private Limited	03-Nov-20	03-Nov-20		NOC awaited from exchange(s)
6	Scheme of amalgamation by Voltamp Transformers Ltd.	04-Nov-20	27-Nov-20	18-Dec-20	Comments sought from other regulatory body
7	Draft Scheme of Amalgamation - Voltamp Transformers Ltd.	04-Nov-20	27-Nov-20	18-Dec-20	Comments sought from other regulatory body
8	Draft Scheme of Amalgamation between Gulshan Holdings Private Limited, East Delhi Importers & Exporters Private Limited, Gulshan Polyols	05-Nov-20	27-Nov-20		NOC Awaited from exchange.

	Limited and their respective shareholders			
9	Scheme of Compromise and/or Arrangement between Modern Denim Limited and Modern Insulators Limited and their respective shareholders and creditors	12-Nov-20		NOC awaited from exchange
10	Scheme of Arrangement between Vareli Trading Company Limited and Surat Textile Mills Limited	17-Nov-20	17-Nov-20	report and NOC awaited from exchange(s)
11	Scheme of Merger of Yash Compostables Limited by Yash Pakka Limited	19-Nov-20		Complaints report and NOC awaited from exchange(s)
12	Scheme of Amalgamation - Indo Count Industries Limited	20-Nov-20	15-Dec-20	NOC awaited from exchange
13	Scheme of Amalgamation between Pranavaditya Spinning Mills Ltd. with Indo Count Industries Ltd.	24-Nov-20		Complaints report and NOC awaited from exchange(s)
14	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20		Complaints report and NOC awaited from exchange
15	Scheme of Reduction of Share Capital of Max India Ltd	07-Dec-20		Complaints report and NOC awaited from exchange(s)
16	Draft Scheme of Amalgamation – Credit Access Grameen Limited	12-Dec-20		Complaints report and NOC awaited from exchange(s)

II. Under process at SEBI

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		
			Received by SEBI	Issued by SEBI	Processing status
1	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	16-Dec-20		Under Process
2	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	20-Nov-20		Under Process
3	Draft Scheme of Arrangement between Evolutionary Systems Private Limited, Trans American Information Systems Private Limited, Mastek Limited	26-Aug-20	01-Dec-20		Under Process
4	Scheme of Reduction of share capital of Escorts Limited and their respective shareholders	05-Nov-20	15-Dec-20		Under Process
5	Composite Scheme of Amalgamation & Arrangement amongst Aquaignis Technologies Private Limited and EURO Forbes Financial Services Limited and Eureka Forbes Limited and Forbes & Company Limited and Forbes Enviro Solutions Limited	06-Nov-20	09-Dec-20		Under Process

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation)

Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).